

**Form No. III**

(Rules 4 and 30)

*Certificate of fitness for Appeal to the Supreme Court.*

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY APPELLATE  
CIVIL/CRIMINAL JURISDICTION**

SUPREME COURT CIVIL/CRIMINAL APPLICATION No. OF  
19..... for leave to appeal to the Supreme Court of India at New Delhi, against  
the Judgment and/Decree/Order, dated the ..... of this High Court  
(Coram :— ..... ) in ..... No. ....

Petitioner;  
(Original )

versus

Opponent.  
(Original )

UPON reading the Petition of ..... the Petitioner  
abovenamed presented on the ..... day of ..... 19 ..... praying for  
leave to appeal to the Supreme Court against the Judgment and Decree/Order,  
dated the ..... day of ..... 19..... of this Court in the said  
Appeal No. .... of 19.....

AND UPON hearing Shri ..... Advocate for the  
Petitioner and Shri ..... Advocate for the Opponent, there being  
no appearance for the Opponent No. .... though served, THIS  
COURT DOTH CERTIFY that this case is a fit one for Appeal to the  
Supreme Court of India under Article 132(1)/133(1)(a)/(b)/(c)134(1)(c) of the  
Constitution of India.

AND THIS COURT DOTH FURTHER DIRECT that the costs of this  
Civil Application shall be the costs in the Appeal to the Supreme Court.

WITNESS ....., Chief Justice at Bombay aforesaid,  
this ..... day of ..... one thousand nine hundred and  
.....



By the Court,  
Sealer.  
Additional Registrar.

This ..... day of ..... 19..... Received the above  
Certificate on behalf of the Petitioner. Advocate for the Petitioner.

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